

Samischar will undertake to do this work. About new Members, this is an interim committee; this has to be re-constituted after a while but the constitution will take place after other process of integration have taken place.

11.11 hrs.

DELHI LAND HOLDINGS (CEILING) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHAB P. SHINDE): I beg to move:

That the following amendment made by Rajya Sabha in the Bill further to amend the Delhi Land Holdings (Ceiling) Act, 1960, be taken into consideration:—

“Enacting Formula

That at page 1, line 1, for the word ‘Twenty-sixth’ the word ‘Twenty-seventh’ be substituted.”

MR. SPEAKER: The question is:

That the following amendment made by Rajya Sabha in the Bill further to amend the Delhi Land Holdings (Ceiling) Act, 1960, be taken into consideration:—

Enacting Formula

That at page 1, line 1, for the word ‘Twenty-sixth’ the word ‘Twenty-seventh’ be substituted.”

The motion was adopted.

Enacting Formula

MR. SPEAKER: The question is:

That at page 1, line 1, for the word ‘Twenty-sixth’ the word ‘Twenty-seventh’ be substituted.”

The motion was adopted.

SHRI ANNASAHAB P. SHINDE: I beg to move:

That the amendment made by Rajya Sabha in the Bill be agreed to.”

MR. SPEAKER: The question is:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

11.15 hrs.

REGIONAL RURAL BANKS BILL

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move:

That the following amendment made by Rajya Sabha in the Bill to provide for the incorporation, regulation and winding up of Regional Rural Banks with a view to developing the rural economy by providing, for the purpose of development of agriculture, trade, commerce, industry and other productive activities in the rural areas, credit and other facilities, particularly to the small and marginal farmers, agricultural labourers, artisans and small entrepreneurs, and for matters connected therewith and incidental thereto, be taken into consideration:—

“Enacting Formula

That at page 1, line 1, for the ‘Twenty-sixth Year’ the words ‘Twenty-seventh Year’ be substituted.”

MR. SPEAKER: The question is:

That the following amendment made by Rajya Sabha in the Bill to provide for the incorporation, regulation and winding up of Regional Rural Banks with a view to developing the rural economy by providing, for the purpose of development of agriculture, trade, commerce, industry and other productive activities in the rural areas, credit and other facilities, particularly to the small and marginal farmers, agricultural labourers, artisans